

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 179 of 2020

IN THE MATTER OF:

Rungta Business Pvt. Ltd.

....Appellant

Vs.

Shradha Agencies Pvt. Ltd.

....Respondent

Present:

For Appellant: Ms. Aparajita Rao, Mr. Susheel Joseph Cyriac, Mr. Sanwal, Ms. Richa Bharadwaja, Advocates

For Respondent:

O R D E R

05.02.2020: Appellant is aggrieved of the finding recorded by the Adjudicating Authority (National Company Law Tribunal), Kolkata Bench that no financial debt was due to the applicant from the Corporate Debtor (Respondent). With reference to Page 65 of the paper book it is submitted that the amount of Rs. 25 lakhs was advanced as loan against interest to the Corporate Debtor thereby bringing the same within the ambit of financial debt.

Let notice be issued on Respondents by Speed Post. Requisites along with process fee, if not filed, be filed by 07.02.2020. If the Appellant is able to ascertain the email address of Respondents, he may file the same and notice may be issued through email as well.

List this Appeal 'For Admission (After Notice)' on **28th February, 2020.**

[Justice Bansi Lal Bhat]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

sa/nn